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SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

NOTIFICATION No. 10 (RE-2004)/2004-2009
NEW DELHI DATED THE 10th DECEMBER, 2004

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.2, 2.1 and 2.4 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the “ITC(HS) Classification of Export and Import Items, 2004-2009” notified under Notification No. 2 dated 31.8.2004 and amended vide Notification No. 4 dated 17.09.2004.

2. Against the item code numbers 0508 00 20, 0508 00 30 and 0508 00 50 at S.No. 41 under Heading “Products of Animal Origin” in Schedule 2 of ITC (HS), the following amendments shall be made:-

S. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
41	0508 00 20	Kg.	(a) Sea Shells, including	Free	Export

		polished sea shells and handicrafts made out of those species not included in the Schedules of the Wild Life (Protection) Act, 1972.		permitted freely.
0508 00 30	Kg.	(b) Sea Shells, including polished sea shells and handicrafts made out of those species included in CITES (excluding the species mentioned in Schedules of Wild Life (Protection) Act, 1972.	Free	Export to be governed by CITES Regulations.
0508 00 50	Kg.	(c) Sea Shells, including polished sea shells and handicrafts made out of those species included in the Schedules of the Wild Life (Protection) Act, 1972.	Prohibited	Not permitted to be exported.

3. This issues in Public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No. 01/91/171/47/AM04/PC.III)

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Copy to all concerned;
By orders etc.

(A.K. SRIVASTAVA)
DY.DIRECTOR GENERAL OF FOREIGN TRADE

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